

**Central Administrative Tribunal
Principal Bench**

OA No.690/2021
MA No. 906/2021

New Delhi, this the 30th day of March, 2021

(Through Video Conferencing)

Hon'ble Mr. Pradeep Kumar, Member (A)

1. Geeta Devi & Another
Aged 54 years,
S/o Late Sh. Rajender Kumar
2. Himanshu
Aged 23 years
S/o Late Sh. Rajender Kumar

(Both abovesaid applicants are
Residing at A-48 Nand Ram Park

Uttam Nagar, Delhi-110057)

.....Applicants

(By Advocate : Mr. T.D Yadav)

Versus

1. Union of India
Through Secretary,
M/o Urban Development,
Nirman Bhawan, New Delhi.
2. Deputy Director General (Coord),
HR, CPWD, East Block-1,
Level-7 R.K Puram New Delhi.
3. The Chief Engineer,
PWD zone
GNCTD 3rd Floor,
MSO Building,
New Delhi-110002.
4. The Executive Engineer (E)
Parliament House,

Work Electrical Division,
CPWD, New Delhi-110001.
(By Advocate : Mr. G.S Virk)

.....Respondents

Order (ORAL)

The husband of the applicant No. 1 joined the department on 23.10.1992. Unfortunately, he died on 17.12.2017 while working as a Technical Assistant. He left behind his three daughters, one son and the widow. The widow is applicant No. 1 while the son is applicant No. 2 in the O.A. The Pension Payment Order was issued on 30th May 2018.

2. Applicant No. 1 represented on 17.12.2018 for grant of compassionate ground appointment for her son (applicant No. 2) for the post of MTS. The respondents advised the applicant No.2 to submit requisite certificates etc, which he supplied on 17.12.2019. However, no final decision was taken in the instant case.

3. Applicant No. 1 again made a representation on 07.10.2020 to consider the case of applicant No. 2 for compassionate ground appointment. Since, there had been no response, the instant O.A has been preferred.

M.A 906/2021 has been preferred seeking joining together in the OA.

4. Matter has been heard. For reasons stated, the MA is allowed.

5. The present O.A is disposed off at the admission stage itself, without going into merits of the case, with a direction to the respondents to consider the case of applicant No. 2 for grant of compassionate ground appointment, duly keeping in view the extant rules and instructions on the subject, within a time period of 12 weeks by passing a reasoned and speaking order on the pending representations Dt. 17.12.2019 and 7.10.2020, under advise to the applicant. The applicants shall have liberty to approach the Tribunal, if any grievance still subsists. No costs.

**(Pradeep Kumar)
Member (A)**

sarita/arti/rita